



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI**

O.A No. 497/2020

this the 24th day of February, 2020

Hon'ble Ms. Aradhana Johri, Member (A)

Km. Babita, (Aged about 40 years)
D/o (LR of) late Sh. Daya Nand,
R/o House No. 426, Sunarwali Gali,
Village- Dariapur Kalan, Bawana,
Delhi-110039

....Applicant

(By Advocate : Mr Subhash Chandra)

Versus

1. Delhi Jal Board,
(Through its Vice Chairman/CEO),
Jhandewalan, Delhi.
 2. The Executive Engineer (E&M),
Delhi Jal Board.
Govt. of NCT of Delhi,
M-4, Block, Pitampura,
Delhi-110034.
 3. Delhi Development Authority,
(Through its Vice Chairman/CEO),
I.N.A. New Delhi.

....Respondents

(By Advocate: None)

ORDER (ORAL)

At the admission stage, it was pointed out that Mr Ajit and Mr Ranjeet, who are shown as sons of deceased and whose names are entered in the succession certificate are necessary parties, but they have not been made party in the OA. Mr Subhash Chandra, learned counsel for applicant seeks permission to withdraw the OA and file a better OA with all the necessary parties. OA is dismissed

as withdrawn. Liberty is granted to the applicant to file a better OA.

MA No. 635/2020

MA No. 635/2020 seeking exemption from filing legible/translated copies of the dimmed/hindi document also stands dismissed.



(Aradhana Johri)

Member (A)

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